GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:503
ANSWERED ON:09.12.2013
RECOGNITION TO NATIONAL SPORTS FEDERATIONS
Choudhry Smt. Shruti;Ganpatrao Shri Jadhav Prataprao;Tanwar Shri Ashok

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has not accorded annual recognition to National Sports Federations (NSFs) for the year 2013;
- (b) if so, the details of these Federations and the reasons for not according annual recognition, Federation-wise;
- (c) the details of the cases of irregularities by the NSFs reported during the last three years;
- (d) the action taken by the Government thereon;
- (e) whether the Government proposes to set up a regulatory body to remove discrepancies in the working of such sports federations; and
- (f) if so, the details thereof along with the time by which it is likely to be set up?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

- (a) to (d) Madam, Government has granted annual recognition for the year 2013 to 53 National Sports Federations (NSFs) which have complied with the provisions of the guidelines incorporated in the National Sports Development Code of India (NSDCI), 2011. Archery Association of India has been de-recognized since it refused to accept the Government guidelines. Also, the recognition of Indian Amateur Boxing Federation has been suspended keeping in view the alleged irregularities in the elections. In addition, a few other NSFs such as Gymnastic Federation of India, Korfball Federation of India etc. have also been found to have violated Government guidelines during the last 3 years. Recognition to such NSFs has not been accorded.
- (e) and (f):The Government has formulated a draft of the National Sports Development Bill, 2013 and placed the same in the public domain seeking the views of the stake-holders. The provisions of the said draft Bill, inter-alia, include setting up of a Sports Election Commission, Sports Disputes Tribunal, etc.

Views and comments from a large number of stake-holders have been received which need detailed examination. Further consultations are also required. Hence, it is not possible to lay down a definite time-frame in the matter.